

LIST OF STAKEHOLDERS, DATED OCTOBER 12, 2026, OF BHARATAGE INNOVATIONS PRIVATE LIMITED (UNDER VOUNTARY LIQUIDATION) AS PREPARED UNDER REGULATION 30 OF THE INSOLVENCY & BANKRUPTCY BOARD OF INDIA (VOLUNTARY LIQUIDATION PROCESS) REGULATIONS, 2017

Bharatage Innovations Private Limited (“Corporate Person”), a Private Company, has initiated its voluntary liquidation with effect from July 30, 2026 as per the provisions of the Insolvency & Bankruptcy Code, 2016 (“Code”) read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 (“VL Regulations”). I have been appointed as the Liquidator of the Corporate Person with effect from July 30, 2026.

The Corporate Person is under voluntary liquidation with effect from July 30, 2026 in accordance with Regulations 3(3) of the VL Regulations and I am exercising the powers of the liquidator as provided for under the provisions of the Code read with the VL Regulations, in order to effectively liquidate the Corporate Person.

A Public Announcement was published on August 1, 2026 calling upon the stakeholders to submit their claims. The Public Announcement was done in accordance with Regulation 14 of the VL regulations, as per which the last date of submission of claims was August 29, 2026 (i.e. 30 days of the Liquidation Commencement Date).

Pursuant to the public announcement, claims have been received from various stakeholders which have been verified and accordingly, on the basis of proofs of claims in accordance with Regulation 30 of the VL Regulations and records of the Corporate Person, the below stated List of Stakeholders has been prepared.

Under sub-regulation (1) of Regulation 30 of the IBBI (Voluntary Liquidation Process) Regulations, 2017

Name of the corporate person: Bharatage Innovations Private Limited; **Date of commencement of Voluntary liquidation:** 30.07.2026; **List of stakeholders as on:** 12.10.2026

(Amount in ₹)

Sl. No.	Category of stakeholders	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims rejected	Amount of claims under verification	Details in Annexure	Remark, if any
		No. of claims	Amount	No. of claims	Amount					
1	Unpaid insolvency resolution process costs				NA				NA	
2	Liquidation costs incurred till date				-				NA	5,10,276 (Inclusive of GST)
3	Secured financial creditors	Nil	Nil	Nil	Nil	Nil	Nil	Nil	-	
4	Unsecured financial creditors	Nil	Nil	Nil	Nil	Nil	Nil	Nil	-	
5	Operational creditors (Workmen)	Nil	Nil	Nil	Nil	Nil	Nil	Nil	-	
6	Operational creditors (Employees)	Nil	Nil	Nil	Nil	Nil	Nil	Nil	-	
7	Operational creditors (Government Dues)	1	30,16,457	-	-	30,16,457	-	-	1	
8	Operational creditors (other than Workmen, Employees and Government Dues)	2	4,32,000	2	4,32,000	-	-	-	2	
9	Other stakeholders, if any (other than financial creditors and operational creditors)	13	28,31,00,342.20	13	28,31,00,342.20	-	-	-	3	
Total		16	28,65,48,799.20	15	28,35,32,342.20	30,16,457				

Annexure-1

List of operational creditors (Government Dues)

(Amount in ₹)

SL. No.	Details of Claimant		Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted					
1	Employee's Provident Fund Organisation (EPFO), Regional Office, Delhi (East)	Ministry of Labour & Employment, Government of India	24.08.2026	30,16,457	-	Statutory	-	-	-	30,16,457	-	-	-	Refer Note 1*

***Note:**

1. That the said claim is presently disputed by the Corporate Person, and the proceedings in relation thereto are pending adjudication. Accordingly, based on legal advice, the claim cannot be admitted at this stage for the purposes of the voluntary liquidation process. The same has been recorded as a disputed/contingent claim, subject to the outcome of the pending adjudication proceedings and further verification/determination of the amount, if any, payable by the Corporate Person. Further, the said claim has not been filed in the prescribed format under the VL Regulations. However, having regard to the principles laid down by the Hon'ble Supreme Court in Greater Noida Industrial Development Authority v. Prabhjit Singh Soni & Anr., in Civil Appeal Nos.7590-7591 of 2023, the said claim has been taken on record for the purpose of examination and completeness of the liquidation records. It is clarified that taking the claim on record shall not, by itself, constitute its admission or acceptance by the Liquidator. The admissibility, verification and treatment of the claim shall be determined in accordance with the Code read with the VL Regulations, and other applicable laws.

Annexure-2

List of operational creditors (other than Workmen, Employees and Government Dues)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien attachment pending disposal	Whether lien or attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted					
1	Acupro Consulting Private Limited	27.08.2026	2,16,000	2,16,000	Operational Debt	-	-	-	0.08	-	-	-	-	
2	Affluence Advisory Private Limited	27.08.2026	2,16,000	2,16,000	Operational Debt	-	-	-	0.08	-	-	-	-	

Annexure-3

List of other stakeholders, if any (other than financial creditors and operational creditors)

(Amount in ₹)

Sl. No.	Name of stakeholder	Category of stakeholders	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted					
1	AL Trust	Preference Shareholder	28.08.2026	1,35,22,069.20	1,35,22,069.20	Other	-	-	-	4.77	-	-	-	-	
2	Anand Kumar	Preference Shareholder	29.08.2026	5,03,481.30	5,03,481.30	Other	-	-	-	0.18	-	-	-	-	
3	Anikarth Ventures LLP (Formerly known as DBR Ventures LLP)	Preference Shareholder	27.08.2026	15,10,443.90	15,10,443.90	Other	-	-	-	0.53	-	-	-	-	
4	Matrix Partners India Investments IV, LLC	Equity Shareholder & Preference Shareholder	28.08.2026	24,69,21,614.70	24,69,21,614.70	Other	-	-	-	87.09	-	-	-	-	
5	Matrix Partners India Investments IV-A, LLC	Preference Shareholder	28.08.2026	71,92,590.00	71,92,590.00	Other	-	-	-	2.54	-	-	-	-	
6	Matrix Partners India IV AIF	Preference Shareholder	28.08.2026	84,15,330.30	84,15,330.30	Other	-	-	-	2.97	-	-	-	-	

7	Naresh Kumar Malhotra	Preference Shareholder	29.08.2026	5,03,481.30	5,03,481.30	Other	-	-	-	0.18	-	-	-	-	
8	Neha Jain	Preference Shareholder	29.08.2026	5,03,481.30	5,03,481.30	Other	-	-	-	0.18	-	-	-	-	
9	Nidhi Chandoke	Preference Shareholder	29.08.2026	5,03,481.30	5,03,481.30	Other	-	-	-	0.18	-	-	-	-	
10	OTP Venture Partners LLP	Preference Shareholder	27.08.2026	20,13,925.00	20,13,925.00	Other	-	-	-	0.71	-	-	-	-	
11	Rajeev Jain	Preference Shareholder	29.08.2026	5,03,481.30	5,03,481.30	Other	-	-	-	0.18	-	-	-	-	
12	Sheenam Singla	Preference Shareholder	29.08.2026	5,03,481.30	5,03,481.30	Other	-	-	-	0.18	-	-	-	-	
13	Siddharth Bhaskar Shah	Preference Shareholder	27.08.2026	5,03,481.30	5,03,481.30	Other	-	-	-	0.18	-	-	-	-	

Notes:

- This list of stakeholders has been prepared on the basis of proof of claims submitted and accepted in accordance with the VL Regulations and the records made available by the Corporate Person.*
- The list of stakeholders, as modified from time to time, shall be-*
 - available for inspection by the persons who submitted proofs of claim;*
 - available for inspection by members, partners, directors and guarantors of the Corporate Person;*
 - displayed on the website, designated by the IBBI for this purpose.*
- It is noted that there are two additional preference shareholders, namely:*
 - QED Innovation Labs LLP holding 35 shares amounting to ₹ 25,17,406.5*
 - Achal Mittal holding 21 shares amounting to ₹15,10,443.9**as reflected in the books of the Corporate Person and confirmed by its Directors. However, their claims have not been received.*

Sd/-

Lovkesh Batra

Liquidator in the matter of Bharatage Innovations Private Limited

(Company under liquidation under Section 59 of the IBC)

Address of the Liquidator registered with IBBI: F-29, Green Park Main, New Delhi,

Delhi-110016

IBBI Reg. no. of the Liquidator: IBBI/IPA-002/IP-N01357/2026-2027/14647

Authorisation for Assignment (AFA) of the Liquidator valid till 31.12.2027

Process Specific new Email ID: liquidator.bharatage@gmail.com

IBBI Registered Email ID: pcslovkeshbatra@gmail.com